

Bombay, Friday, 26th July 1861

In the Sudder



Dewanee Adawlut

N^o 4209 Appeal

Roodrappa bin Neelapa, Patil, resident — } Appellant
of Kunwulee, Talooka Bunkapoor (Plaintiff)

vs.

The Collector of Dharwar and Dawul Sa- } Respondent
-heb bin Murdan Sahib Bagwan, resident
of Kunwulee, Talooka Bunkapoor (Defendants)

Rupees—12 — —

The claim in the original
Suit N^o 16 of 1857 was to recover posses-
-sion of a piece of land.

The Joint Judge of the
Zillah of Dharwar nonsuited Plaintiff
Roodrappa, with all costs.

Whereat being dissatisfied,
Roodrappa made this appeal in the Sudder
Dewanee Adawlut on the ground that the
Joint Judge has rejected the plaint without
receiving evidence.

The Court affirm the
decree of the Joint Judge with costs.

Bill

16/9/61

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True Translation
Chawington
Plaves Registration